

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

**HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA
ON THE 5th OF AUGUST, 2024**

WRIT PETITION No. 19926 of 2024

CHHITTAN BAI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri K. K. Pandey – Advocate for the petitioner.

Shri Veer Vikrant Singh – Dy. Government Advocate for the respondents / State.

ORDER

1. This petition under Article 226 of the Constitution of India has been filed seeking the following reliefs :-
 - (i) Direct to respondent no. (1) (& (2) to call the entire record regarding Annexure P-3 for perusal of this Hon'ble Court.
 - (ii) Issue a writ in the nature of mandamus directing the respondent no. 2 to decide the application 115-116 of the M.P.L.R.C of petitioner case no. RCMS 0037/A-6A/2022-23 produced as Annexure P-3.
 - (iii) Issue any other writ, order or direction as this Hon'ble Court deems fit.
2. It is submitted by counsel for the petitioner that an application under Sections 115-116 of the MPLR Code is pending. However, in spite of the fact that more than two years have passed, the proceedings have not come to a logical end.
3. Considered the submission made by counsel for the petitioner.

4. Application filed under Sections 115-116 of the MPLR Code has been registered as Case No.37/A-6A/2022-23. The petitioner has filed a copy of some of the order sheets of the court of S.D.O. (Revenue) Ranjhi, District Jabalpur which shows that the application was filed on 28.7.2022. However, the petitioner has not filed complete order sheets of the said proceedings. The last order sheet which has been filed is dated 20.10.2022, according to which, notices were directed to be issued to the respondents. What happened thereafter is not known, therefore, it is directed that in case if the petitioner files an application for urgent hearing before the S.D.O. (Revenue) Ranjhi, District Jabalpur and if the matter is ripe for hearing, then the urgent application shall be decided subject to pendency of other cases on the Board of S.D.O. (Revenue) Ranjhi, District Jabalpur. The S.D.O. may take up the matter at an early date for final disposal.
5. With aforesaid observation, the petition is **finally disposed of**.

(G. S. AHLUWALIA)
JUDGE